

W.P. (MD) No.9485 of 2021

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by *the Hon'ble Chief Justice*)

Issue notice to the respondents; returnable on 17.05.2021.

Private notice is also permitted.

2. Copies of the petition should immediately be transmitted by email to the offices of learned Advocate-General and learned Additional Solicitor-General.

3. The petitioner seeks to convert all ESI hospitals, railway hospitals, port hospitals and the like in the State into Covid units.

4. Learned Additional Solicitor-General, who is present on the virtual mode, is requested to look into the possibility of ESI hospitals and units all over the State being equipped with facilities

to tackle Covid patients as expeditiously as possible.

5. As far as the railway and port hospitals are concerned, since these are meant exclusively for railway and port employees, and both railways and the port authorities continue to function, these may not be appropriated for general use at the moment. The request is restricted to ESI hospitals and Union may ascertain whether ESI units all over, particularly in the State, can be immediately equipped to take up general Covid patients.

List on 17.05.2021 at 2.15pm.

(S.B., CJ.) (S.K.R., J.)
13.05.2021

sasi/bbr

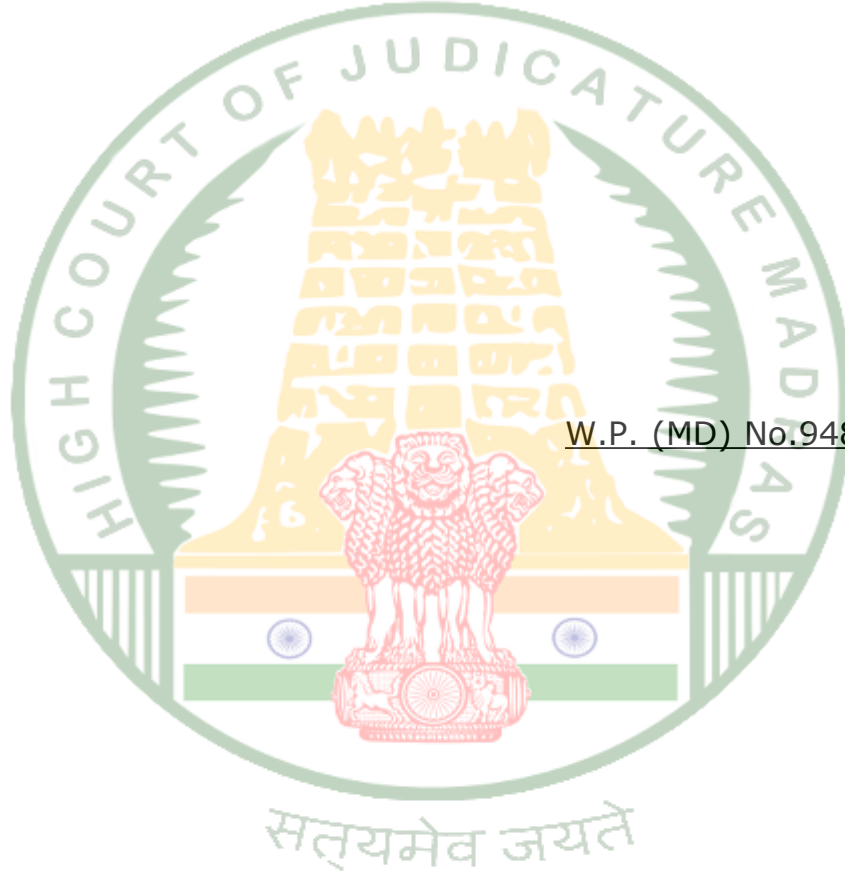
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